## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 195 OF 2017 & I.A. NOs.495 & 497 OF 2017

**Dated:** 19<sup>th</sup> July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s Reliance Infrastructure Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. C.S. Vaidyanathan

Mr. Amit Kapur

Mr. Kunal Kaul for R.2

## <u>ORDER</u>

Admit. Issue notice on the appeal as well as on the I.A. No. 495 of 2017 (Appl. for stay) to the Respondents returnable on 02.08.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Amit Kapur takes notice on behalf of Respondent No.2. Dasti, in addition is permitted.

Learned counsel for the appellant states that he will be filing rejoinder by 24.07.2017. He may file the same after serving copy on the other side.

List the I.A. No. 495 of 2017 for hearing on <u>02.08.2017.</u>

( I. J. Kapoor ) Technical Member ( Justice Ranjana P. Desai ) Chairperson